

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)

ORIGINAL APPLICATION NO. 230 OF 2021 (SZ)

With

ORIGINAL APPLICATION NO. 108 OF 2022 (SZ)

K.M. Sanjeev Vijayan

....Applicant

Versus

The Chief Secretary,

Government of Kerala and ors.

....Respondents

**REPORT SUBMITTED BY THE ADDITIONAL CHIEF SECRETARY, LOCAL
SELF GOVERNMENT/3RD RESPONDENT**

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Dated at Chennai on this the 03rd day of January, 2025.

for. G.V. [Signature]
3/1/25

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

Report filed by Local Self Government Department based on the order dated 17.09.2024 of Hon'ble National Green Tribunal, Southern Zone, Chennai in OA No.230/2021 (SZ) with OA No. 108/2022 (SZ)

This report is submitted before the Hon'ble NGT, in OA No.230/2021 (SZ) with OA No. 108/2022 (SZ) by Local Self Government Department based on the order dated 17.09.2024 of the Hon'ble NGT regarding the disposal of legacy waste

In the Order under reference Hon'ble Tribunal has observed as stated by the Municipality that earlier 31.03.2024 was the time line fixed for the Municipality to complete the disposal of legacy waste on the presumption that the legacy waste would be only 3 to 4 metres below the ground level. But they could not comply with the timeline because the waste is found to be lying more than 7 metres below the ground level. In addition the required special budget allocation for the year 2024-25 is also not sanctioned. Hon'ble Tribunal has also observed as stated by the Municipality that as per the revised Project Report, quantity of the waste is calculated as 20303 MT and the time line for disposal is 31.01.2025. With the said observations Hon'ble Tribunal directed Government to sanction the amount required for the work.

Based on the report now submitted by the Secretary, Ottappalam Municipality, the following is submitted for the consideration of Hon'ble Tribunal.

Ottapalam Municipality allocated funds in the annual plan in various phases to remove the legacy waste lies at the Panamanna trenching ground. In the first phase during the financial year 2021-22, Rs.70,00,000/- was allocated and with the amount 9200 m3 wastes have been disposed of.

In the second phase during the financial year 2023-24, a multi-year project was undertaken for an amount of Rs. 2,45,00,000/- to dispose 21100 m3 legacy waste. As part of the Project, Rs.1,45,00,000/- and Rs.1,00,00,000/- were earmarked for the years 2023-24 & 2024-25, respectively. Rs.1,45,00,000/- earmarked for the financial year 2023-24

was released to the Contractor. The segregated RDF collected from the above work has to be removed by the contractor. After removing the RDF, the remaining amount will be released from the amount of Rs.1,00,00,000/- allocated for the current financial year.

After the completion of the above work, it is estimated that 20300 m³ legacy waste remains to be removed as per the drone survey conducted in which the dimensions were calculated as 7 meter from the ground level. Since the landscape of the site is seen to be a sloping terrain from east to west the height of 7 meters may not be uniform in all areas. If that be so the estimated quantity of waste will be less.

During the financial year 2024-25, a multi-year project has been envisaged for the disposal of 17726 m³ legacy waste for which an amount of Rs.2,20,00,000/- has been earmarked. The estimate of the work has been prepared and submitted for technical approval. The Municipality also reported that it will take steps to allocate fund to the tune of Rs.32,00,000/- in the annual plan for 2024-25 itself for the disposal of the remaining 2574 m³ wastes calculated as per the survey. It is informed that the Project for Rs.32,00,000/ will be implemented only on need basis after the completion of the ongoing work to dispose of 17726 m³ waste. Municipality has reported that with the completion of the said works the legacy waste in the Panamanna trenching ground will be disposed completely. As of now there is no shortage of fund for the bio remediation work as revealed from the report of the Municipality

The facts as aforesaid may be apprised before the Hon'ble Green Tribunal.


PREETHA K. S.
Additional Secretary
Local Self Government Department
Govt. Secretariat
Mangalore, Karnataka

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RESPONDENT**

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